

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

I.A. NO. 1018 OF 2017 IN
APPEAL NO. 68 OF 2013

Dated: 28th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Nabha Power Ltd. & Anr.

... Appellant(s)

Vs.

Punjab State Power Corporation Ltd. & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Aniket Prasoon
Mr. Abhishek Kumar
Ms. Srishti Rai

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran for R-1

ORDER

Heard the learned senior counsel, Shri Ramji Srinivasan, appearing for the Appellant and learned counsel, Mr. M.G. Ramachandran, appearing for the Respondent No.1 for quite some time.

During the course of the submissions, learned senior counsel, Shri Ramji Srinivasan, appearing for the Appellant, submitted that IA No. 1018 of 2017 filed in Appeal No. 68 of 2013 on the file of the Appellate Tribunal for Electricity, New Delhi may kindly be dismissed as withdrawn on the grounds that the Standing Committee has called the meeting on 30.11.2017. Therefore, he submitted that the IA No. 1018 of 2017 filed in Appeal No. 68 of 2013 may kindly be dismissed as withdrawn reserving liberty to redress his grievances before the Standing Committee meeting to be held on 30.11.2017. All the contentions of the Appellant may kindly be left open.

Further, he submitted that in the event he could not get any justice before the Standing Committee meeting to be held on 30.11.2017, liberty may kindly be reserved to redress his grievances before the Appropriate Legal Forum.

The submissions made by the learned senior counsel appearing for the Appellant, as stated above, are placed on record.

In light of the above submissions of the learned senior counsel appearing the Appellant, as stated above, the IA No. 1018 of 2017 in Appeal No. 68 of 2013 on the file of the Appellate Tribunal for Electricity, New Delhi is dismissed as withdrawn reserving liberty to the Appellant to redress grievances before the Standing Committee meeting to be held on 30.11.2017. All the contentions of the Appellant stand left open.

In the event he could not get any justice before the Standing Committee meeting to be held on 30.11.2017, liberty has been reserved to the Appellant to redress his grievances before the Appropriate Legal Forum.

Registry is directed to communicate this order to the learned counsel appearing for the Appellant as well as learned counsel appearing for the first Respondent immediately.

The learned counsel appearing for the Appellant is permitted to take personal notice/Dasti to the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

mk/vt